

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.104/2011

Sub: Petition under Section 79 (1) (c) and 86 (1) of the Electricity Act, 2003 seeking directions to WRLDC and referring the matter for arbitration.

Date of hearing : 21.7.2011

Coram : Dr. Pramod Deo. Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Haryana Power Generation Corporation Limited (HPGCL)

Respondents : Western Region Load Despatch Centre, Mumbai
PTC India Limited, New Delhi
Lanco Amarkantak Power Private Limited.

Parties present : Shri M.G.Ramchandran, Advocate for petitioner
Miss Swapna Seshadri, Advocate for the petitioner

Record of Proceedings

The learned counsel for the petitioner prayed for adjournment to file its submission on the issue of maintainability of the petition before the Commission.

2. The Commission accepted the prayer of the learned counsel and directed the petitioner to file the submission by 12.8.2011.

3. Subject to above, order on the question of maintainability was reserved.

SD/-
(T. Rout)
Joint Chief (Law)